**O.I.H**.

## GOVERNMENT OF INDIA MINISTRY OF URBAN DEVELOPMENT

#### LOK SABHA

## **UNSTARRED QUESTION NO. 1958**

### TO BE ANSWERED ON MARCH 09, 2016

## ALLOTMENT OF DDA FLATS

No. 1958 SHRI PRATAPRAO JADHAV: SHRI RAM TAHAL CHOUDHARY:

Will the Minister OF URBAN DEVELOPMENT be pleased to state:

- (a) whether Delhi Development Authority (DDA) has not allotted houses to some of the applicants who applied as early as four decades ago;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether any official has been found guilty in this regard;
- (d) if so, the details thereof and the action taken/being taken by the Government in this regard; and
- (e) The steps taken/being taken by the Government to provide houses to these applicants/allottees?

### ANSWER

# THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

(a) to (e) : Delhi Development Authority (DDA) has informed that under the New Pattern Registration Scheme-1979, the applicants/registrants were given priority numbers and the eligible applicants have been allotted the flats. Thereafter, DDA allotted flats through various housing schemes launched by it. The old housing schemes have been closed after giving public notice in the leading newspapers. Cases of allotment in which there are court cases, vigilance cases or eligibility issues, are resolved as and when the same become ripe.

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